

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 643/2015

ALL INDIA JUDGES ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 2/2017 - AMENDMENT IN CAUSE TITLE, IA No. 268544/2023 - APPLICATION FILED INVOKING INHERENT & DISPENSING POWER, IA No. 70316/2020 - APPLICATION FOR PERMISSION, IA No. 183845/2024 - APPLICATION FOR PERMISSION, IA No. 68479/2020 - APPLICATION FOR PERMISSION, IA No. 257271/2023 - APPLICATION FOR PERMISSION, IA No. 96520/2020 - APPLICATION FOR PERMISSION, IA No. 75407/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 15312/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 191391/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 228999/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 148178/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 325988/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 29739/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 222607/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 145560/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 321908/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 24554/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 310235/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 204006/2025 - CLARIFICATION/DIRECTION, IA No. 58358/2026 - CLARIFICATION/DIRECTION, IA No. 136286/2025 - CLARIFICATION/DIRECTION, IA No. 27912/2026 - CLARIFICATION/DIRECTION, IA No. 247888/2024 - CLARIFICATION/DIRECTION, IA No. 143933/2024 - CLARIFICATION/DIRECTION, IA No. 192140/2024 - CLARIFICATION/DIRECTION, IA No. 86318/2025 - CLARIFICATION/DIRECTION, IA No. 317561/2025 - CLARIFICATION/DIRECTION, IA No. 97064/2026 - CLARIFICATION/DIRECTION, IA No. 136300/2020 - CONDONATION OF DELAY IN FILING, IA No. 112739/2020 - CONDONATION OF DELAY IN FILING, IA No. 40046/2025 - EARLY HEARING APPLICATION, IA No. 255495/2023 - EXEMPTION FROM APPOINTMENT OF OFFICIAL TRANSLATOR, IA No. 84452/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 229001/2025 - EXEMPTION FROM FILING O.T., IA No. 136287/2025 - EXEMPTION FROM FILING O.T., IA No. 66488/2021 - EXEMPTION FROM FILING O.T., IA No. 255156/2023 - EXEMPTION FROM FILING O.T., IA No. 14/2024 - EXEMPTION FROM FILING O.T., IA No. 183846/2024 - EXEMPTION FROM FILING O.T., IA No. 24555/2026 - EXEMPTION FROM FILING O.T., IA No. 86319/2025 - EXEMPTION FROM FILING O.T., IA No. 205919/2025 - EXEMPTION FROM FILING O.T., IA No. 168155/2022 - EXEMPTION FROM FILING O.T., IA No. 260043/2023 - EXEMPTION FROM FILING O.T., IA No. 164409/2022 - EXEMPTION FROM FILING O.T., IA No. 96252/2024 - EXEMPTION FROM FILING O.T., IA No. 184560/2024 - EXEMPTION FROM FILING O.T., IA No. 86115/2025 - EXEMPTION FROM FILING O.T., IA No. 204008/2025 - EXEMPTION FROM FILING O.T., IA No. 19400/2026 - EXEMPTION FROM FILING O.T., IA No. 171004/2024 -

EXEMPTION FROM PERSONAL APPEARANCE, IA No. 184528/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 186741/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 191459/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 167832/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 184522/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 186735/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 184238/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 185478/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 185392/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 191215/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 185100/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 183039/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 185001/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 186851/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 179483/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 184568/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 186834/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 176293/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 186812/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 191922/2024 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 256922/2023 - EXEMPTION FROM PERSONAL APPEARANCE, IA No. 1375/2021 - EXTENSION OF TIME, IA No. 192894/2024 - EXTENSION OF TIME, IA No. 87335/2020 - INTERVENTION APPLICATION, IA No. 15310/2026 - INTERVENTION APPLICATION, IA No. 228997/2025 - INTERVENTION APPLICATION, IA No. 70318/2020 - INTERVENTION APPLICATION, IA No. 275438/2024 - INTERVENTION APPLICATION, IA No. 325987/2025 - INTERVENTION APPLICATION, IA No. 240950/2023 - INTERVENTION APPLICATION, IA No. 322537/2025 - INTERVENTION APPLICATION, IA No. 68480/2020 - INTERVENTION APPLICATION, IA No. 130798/2023 - INTERVENTION APPLICATION, IA No. 24551/2026 - INTERVENTION APPLICATION, IA No. 100166/2020 - INTERVENTION APPLICATION, IA No. 86114/2025 - INTERVENTION/IMPLEADMENT, IA No. 165066/2019 - INTERVENTION/IMPLEADMENT, IA No. 10040/2022 - INTERVENTION/IMPLEADMENT, IA No. 256838/2023 - INTERVENTION/IMPLEADMENT, IA No. 75406/2024 - INTERVENTION/IMPLEADMENT, IA No. 193796/2025 - INTERVENTION/IMPLEADMENT, IA No. 109809/2021 - INTERVENTION/IMPLEADMENT, IA No. 53948/2024 - INTERVENTION/IMPLEADMENT, IA No. 191389/2024 - INTERVENTION/IMPLEADMENT, IA No. 187506/2024 - INTERVENTION/IMPLEADMENT, IA No. 132843/2025 - INTERVENTION/IMPLEADMENT, IA No. 222606/2025 - INTERVENTION/IMPLEADMENT, IA No. 110539/2024 - INTERVENTION/IMPLEADMENT, IA No. 205918/2025 - INTERVENTION/IMPLEADMENT, IA No. 18284/2020 - INTERVENTION/IMPLEADMENT, IA No. 169826/2019 - INTERVENTION/IMPLEADMENT, IA No. 74820/2022 - INTERVENTION/IMPLEADMENT, IA No. 96875/2026 - MODIFICATION OF COURT ORDER, IA No. 147518/2024 - MODIFICATION OF COURT ORDER, IA No. 1/2015 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES and IA No. 45919/2025 - RESTORATION)

WITH

SLP(C) No. 20781/2018 (XII)
(IA No. 256682/2023 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 6471-6473/2020 (IV-C)

CONMT.PET.(C) No. 164/2024 in W.P.(C) No. 643/2015 (X)

CONMT.PET.(C) No. 181/2024 in W.P.(C) No. 643/2015 (X)

CONMT.PET.(C) No. 485/2024 in W.P.(C) No. 643/2015 (X)
(IA No. 104733/2024 - APPLICATION FOR EXEMPTION FROM FILING THE RESIDENTIAL ADDRESS OF RESPONDENT/CONTEMNOR WITH AFFIDAVIT, IA No. 104759/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 195904/2024 - INTERVENTION/IMPLEADMENT and IA No. 93581/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

CONMT.PET.(C) No. 94/2025 in W.P.(C) No. 643/2015 (X)

CONMT.PET.(C) No. 93/2025 in W.P.(C) No. 643/2015 (X)

CONMT.PET.(C) No. 623-624/2025 in W.P.(C) No. 643/2015 (X)

Diary No(s). 39563/2025 (X)

CONMT.PET.(C) No. 768-769/2025 in W.P.(C) No. 643/2015 (X)

CONMT.PET.(C) No. 131/2026 in W.P.(C) No. 643/2015 (X)

CONMT.PET.(C) No. 238/2026 in W.P.(C) No. 643/2015 (X)

WITH

ITEM NO.19

Writ Petition(s)(Civil) No(s). 1022/1989

(IA No. 264812/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 264813/2025 - INTERVENTION APPLICATION and IA No. 264814/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 12-08-2026 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

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UPON hearing the counsel the Court made the following

O R D E R

1. These matters pertain to varied service conditions of serving and retired judicial officers of different States and the issues to be dealt with by this Court arise on a pan-India basis.
2. Since various issues raised are overlapping in the two pending batches of cases, it is directed that W.P.(C) No.1022/1989 and W.P.(C) No.643/2015, as well as the matters connected thereto, which relate to method of recruitment, service conditions, pension and pay scale of district judiciary, and other aspects of judicial service, be tagged and heard together. W.P.(C) No.1022/1989 shall be treated as the main case.
3. We have requested Mr. Siddharth Bhatnagar and Mr. K. Parameshwar, learned *Amicus Curiae* in the respective cases to prepare a common brief note on the pending applications/issues in these two matters. Through the said note, they shall categorise the pending applications as well as connected writ petitions/special leave petitions/cases as per the issue(s) involved therein. Such effort would, then, enable this Court to proceed issue-wise and bring closure to the pending disputes.
4. For this purpose, we direct the Registry to ensure that

digital copies of all the I.A.s and connected petitions are supplied to the learned *amici* so that they may prepare the note expeditiously.

5. Having observed so, we hasten to add that the issue re: enhancement of the age of superannuation for officers in the District Judiciary is already scheduled to be finally heard on 01.09.2026. Thereafter, the matters pertaining to the service conditions of the 'E-Courts Technical Staff' are scheduled to be heard on 02.09.2026. In the course of hearing, the lack of uniformity in the applicable pension scheme has been highlighted, which has been captured in SLP(C) No. 20781/2018 and SLP(C) Nos. 6471-6473/2020. These SLPs are hereby directed to be listed on 03.11.2026.

6. We would appreciate it if the learned *amici curiae* file their common note on the categorization of the issues by 11.09.2026, whereupon W.P.(C) No. 1022/1989 and W.P.(C) No. 643/2015 shall be listed on 16.09.2026 for further directions.

7. This Court, at this juncture, is constrained to note that various judicial officers, whether in individual capacity or as a group, are approaching this Court at the first instance for redressal of their grievances. It appears to us that this has taken place, in the majority of cases, due to a lack of timely initiatives or redressive action by the Administrative Committees (or any other analogous Committee) of the respective High Court(s). We, therefore, request the Chief Justices of all the High Courts to sensitise their Administrative/other Committees to deal with the pending issues regarding service conditions of the judicial

officers and take an appropriate decision.

8. It goes without saying that in case the High Court resolves that the judicial officers, serving or retired, are entitled to any particular pay or other benefits, such recommendation shall be forthwith made to the State Government. It is only if there is an inaction on the part of the State Government(s) in giving effect to such recommendations that judicial interference may be warranted. For that purpose, the affected/aggrieved judicial officers may approach the jurisdictional High Courts.

9. Meanwhile, with a view to permit the learned *amici* to effectively identify the pending issues and complete their categorization, the Registry shall not entertain any I.A./M.A. in these matters. In case a judicial officer/representative body seeks to make a prayer regarding an issue which this Court is already seized of through an existing application, they shall also be permitted to place their submissions regarding the same.

10. It goes without saying that if due to any prior order in the instant petitions, the judicial officer/organization is required to raise the respective grievances before this Court, the same may be done through an independent petition. Such a petition shall, however, not be entertained by the Registry of this Court unless an advance copy thereof is also supplied to the learned *amici curiae*.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR